IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH

Jaipur, this the 01st day of February, 2010

CONTEMPT PETITION NO. 18/2009
IN
ORIGINAL APPLICATION NO. 419/2008

CORAM:

HON'BLE MR. M.L. CHAUHAN, JUDICIAL MEMBER
HON'BLE MR. B.L. KHATRI, ADMINISTRATIVE MEMBER

Satish Chandra Narwal son of Shri Babu Lal Narwal, aged 55 years, working as Head Clerk under Divisional Security Commissioner (RPF), North Western Railway, Ajmer and Resident of Shakti Nagar, Aam Ka Talab, Madar Naka, Ajmer.

.....APPLICANT

(By Advocate: Mr. N.K. Gautam)

VERSUS

Shri Laxman Singh Meena, Divisional Security Commissioner (RPF), North Western Railway, Ajmer.

.......RESPONDENTS

(By Advocate: Mr. S.S. Hassan)

ORDER (ORAL)

This Contempt Petition has been moved by the applicant for the alleged violation of the order dated 24.10.2008 passed in OA No. 419/2008.

2. Vide order dated 24.10.2008, this Tribunal had directed the respondents to consider the grievance of the applicant regarding payment of his dues of difference of the arrear on account of Sixth Pay Commission and payment of Rs.30,000/- from his PF Account.
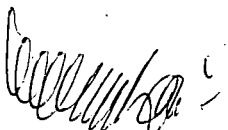
3. Notice of this Contempt Petition was given to the respondents. The respondents have complied with the order of this Tribunal so far as payment of Rs.30,000/- from his PF Account is concerned.

However, regarding non payment of his dues of difference of the arrear on account of Sixth Pay Commission, learned counsel for the respondents submits that this part of the direction has also been complied with. The arrear amounting to Rs.78,877/- on account of Sixth Pay Commission arrear and Rs.2800/- on account of bonus has been worked out and a Cheque No. 435152 dated 18.01.2010 amounting to Rs.81,677/- has been issued to the applicant.

4. In view of this subsequent development, the present Contempt Petition does not survives now, which is accordingly disposed of with no order as to costs. Notice issued to the respondent is hereby discharged.

(B.L. KHATRI)
MEMBER (A)

(M.L. CHAUHAN)
MEMBER (J)

AHQ